

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)
IN
ORIGINAL APPLICATION NO. 142 OF 2020 (SZ)**

**AFFIDAVIT FILED BY ADDITIONAL CHIEF SECRETARY, ENVIRONMENT
DEPARTMENT/3RD RESPONDENT**

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Dated at Chennai on this the 07th day of July , 2022.

M/s. E.K.KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
SOUTH ZONE, CHENNAI**

O.A. 142 OF 2021, I.A. No. 36 & I.A. No. 37 of 2022 (SZ)

Applicant(s) : Sri. Renny George

**Respondent(s) : The Kerala State Pollution Control
Board and others**

**AFFIDAVIT FILED BY ADDITIONAL CHIEF SECRETARY,
ENVIRONMENT DEPARTMENT, THE 3RD RESPONDENT**

I, Venu.V, S/o Vasudeva Panikkar, aged 57 years, residing at Government Quarter No.6, Jawahar Nagar, Kowdiar P.O., Thiruvananthapuram, Kerala, do hereby solemnly affirm and sincerely state as follows:

1. I am presently working as the Additional Chief Secretary to Government of Kerala (Environment Department) and I am conversant with the facts of the case as disclosed from the relevant records. I am competent to swear to this Affidavit and I am representing the 3rd respondent in this Original Application.

2. This report is filed in compliance with the order of this Honourable Tribunal dated 23.02.2022 in O A no. 142/2020, I.A. No.36 & LA. No.37 of 2022(SZ) in which the official respondents had been directed to file their independent statements regarding the allegations made in the application.

3. It is humbly submitted that the two quarries owned by the 8th respondent were operated with valid Consents to Operate of the Kerala State Pollution Control Board under Water Act and Air Act. As Environment Clearance was not made mandatory by the Board prior to 09.09.2015, for granite quarrying, Consent to Operate was issued for those satisfying the then distance criteria. Quarry I (extent 5.1962 Ha) was renewed up to 30.4.2017 and Quarry 2 (extent 1.0183 Ha) was renewed up to 30.6.2018. The 8th respondent has not submitted application for the renewal of quarries and the consents have not been renewed thereafter. On the expiry of the validity of the Consent to Operate the quarries have stopped operation. No violations under Water



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Act and Air Act were noticed due to the operation of the quarry of the 8th respondent. Hence this respondent has no specific remarks on the objections raised against the Joint Committee report.

All the facts stated above are true to the best of my knowledge, belief and information.

Dated this 2nd day of July, 2022.

MR. VENU V IAS
Chief Secretary
ENVIRONMENT DEPARTMENT

x 
DEPONENT

Solemnly affirmed and signed before me by the deponent, whom I know on the 2nd day of July, 2022 at the Office of the Government Secretariat, Thiruvananthapuram, Kerala.


GEETHA GOPINATH
Under Secretary
Environment Department
Govt. Secretariat
Thiruvananthapuram